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Plantations Labour (Kerala Amendment) Act, 1969 25 of 1969

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Plantations Labour (Kerala Amendment) Act, 1969

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An Act further to amend the Plantations Labour Act, 1951, in its application to the State of Kerala. WHEREASit is expedient to amend the Plantations Labour Act, 1951, in its application to the State of Kerala, for the purposes hereinafter appearing; Be it enacted in the Nineteenth Year of the Republic of India as follows:-

1. Short Title, Extent And Commencement :-

- (1) This Act may be called the Plantations Labour (Kerala Amendment) Act, 1969.
- (2) It extends to the whole of the State of Kerala.
- (3) It shall come into force on such date as the Government may, by notification in the Gazette, appoint.

2. Amendment Of Section 18:-

In section 18 of the Plantations Labour Act, 1951 (Central Act 69 of, 1951) (hereinafter referred to as the principal Act), after subsection (1), the following sub-section shall be inserted, namely:

"(1A) If in any plantation, welfare officers are not employed as required by the rules made under sub-section (1), the chief inspector may appoint the required number of welfare officers and thereupon such officers shall be deemed to have been employed by the employee under sub-section (1):

Provided that before appointing welfare officers under this subsection the employer shall be given an opportunity of being heard.

3. Insertion Of New Section I8a :-

After section 18 of the principal Act, the following section shall be inserted, namely:

"18A. Chief Inspector to provide facilities on default by em ployer.

(1) If in any plantation, facilities are not provided or maintained by the employer as required by section 8 or section 9 or section 12 or section 15 or the rules made under section 11 or section 14 or section 17, the chief inspector may cause to be provided or maintained therein such facilities and recover the cost thereof from the defaulting employer:

Provided that before providing or maintaining such facilities the employer shall be given an opportunity of being heard.

- (2) For the purpose of the recovery of the cost under sub-section
- (1) the chief inspector may certify the amount to be recovered to the Collector, who may thereupon recover such amount as an arrear of land revenue.".